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ITEM NO.10 COURT NO.8 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8985/2013
(From the judgement and order dated 17/08/2011 in WB No.32456/1994 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

ALIGARH MUSLIM UNIV. Petitioner(s)

VERSUS

HAR PRASAD & ORS. Respondent(s)
(With appln(s) for exemption from filing O.T., permission to file additional
documents)

WITH SLP(C) NO. 8937 of 2013
(With appln(s) for exemption from filing O.T. and office report)
SLP(C) NO. 8986 of 2013
(With office report)

Date: 21/08/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s) Mr. Imtiaz Ahmed, Adv.
Mrs. Nagma Imtiaz, Adv.
For M/s. Equity Lex Associates

For Respondent(s) Mr. Praveen Jain, Adv.
Mr. Sidharth Jain, Adv.

Mr. Vinay Garg, Adv.
Mr. Sulaiman M.Khan, Adv.

Mr. Rajinder Mathur, Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.
Adjourned for three weeks for filing counter affidavit.
List on a non-miscellaneous day.
Learned counsel for the petitioner to serve a copy of the
special leave petition upon the Counsel for the respondents in
SLP(C) No.8986/2013.

| (NARENDRA PRASAD)
| COURT MASTER

| | (RENUKA SADANA)
| COURT MASTER

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